

[Sh Manmohan Singh]

permitting me to participate in the discussion on the Jammu and Kashmir Budget on behalf of AIADMK

establishment of a Special Court for the trial of offences relating to transactions in securities and for matters connected therewith or incidental thereto

Sir, the President's Rule in Jammu and Kashmir is continuing for the last two years and before that the State was under Governor's rule of six months

MR CHAIRMAN The question is

That leave be granted to introduce a Bill to provide for the establishment of a Special Court for the trial of offences relating to transactions in securities and for matters connected therewith or incidental thereto "

Today the biggest threat to the nation's integrity is terrorism Terrorists are infiltrating into the country in large numbers from across the border, Pakistan is actively engaged in assisting terrorism in India Unless India takes specific steps to counter terrorism, one by one, all the States will be falling victims to terrorism

The motion was adopted

SHRIMANMOHAN SINGH I introduce the Bill

In Jammu and Kashmir -, democratic institutions are also in danger because of terrorist activities The Government must take up mass awareness programmes in Jammu and Kashmir to preach Hindu - Muslim unity and to spread secularism in the Valley Special TV programmes should be telecast in the Valley emphasising the need of the fellow countrymen to be always united

18.59 1/2 hrs.

STATEMENT GIVING REASONS FOR

Immediate Legislation by the Special Court (Trial of Offences Relating to Transactions in Securities Ordinance, 1992

Special funds and grants should be made available to the Governor and particularly children should be the targets for teaching national integration The Government should take steps to remove unemployment problem in the Kashmir Valley so that the unemployed youth do not take to terrorism out of frustration

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992

Sir, in this connection, I would like to point out that the dynamic leader Puratchi Thalavi in Tamil Nadu has taken a series of steps to wipe out LTTE militants in Tamil Nadu Several steps have been taken to remove unemployment among the masses and she has effectively used the laws of the country to suppress the forces of disintegration. Her job deserves commendation and all the States in India should follow Puratchi Thalavi

STATUTORY RESOLUTION RE APPROVAL OF THE CONTINUANCE IN FORCE OF THE PROCLAMATION DATED THE 18TH JULY, 1990 IN RESPECT OF JAMMU AND KASHMIR

AND

DEMANDS FOR GRANTS JAMMU AND KASHMIR 1992-93 (CONTD )

[English]

Sir, lastly, I would like to appeal to the Government to provide the necessary special assistance sought by the Tamil Nadu Government for tackling terrorism I hope

SHRI B RAJARAVIVARMA (Pollachi) Mr Chairman, Sir, thank you very much for

the Government would consider my request

With these words, I support the Jammu & Kashmir Budget

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) Mr Chairman Sir, while supporting the proposal for extension of the President's Rule for a further period of six months with effect from 3 September 1992, I would like to say a few words

19.03 hrs.

[SHRI PETER G MARBANIANG *in the Chair*]

Sir, I do not agree with the statements made by the hon Prime Minister and the hon Home Minister that the situation in Jammu & Kashmir has improved considerably. The very fact that the militants could attack the Assembly Building and the Secretariat in capital city Srinagar by launching rockers itself is a clear indication of the extent to which the militants have gained ground and strength in spite of the presence of our military. Sir, the situation is still very grave. I suggest that the Government should continue the efforts to curtail the activities of the militants, if necessary, by further strengthening the para military forces in the valley and by providing much more sophisticated arms to them to fight the militants who are receiving arms and ammunition most probably, from Pakistan and also from other sources. These militants are already in possession of very sophisticated arms.

I also appeal that this is not the right time for conducting elections in that State. Elections should be conducted only when the situation is quite conducive for holding elections in a fair manner. Meanwhile what all efforts could be made to create such an atmosphere must be made. The Government should give an impression to the people in the Valley that they will not tinker with Article 370. It will protect Article 370 and that it will take all possible steps to inculcate confidence in them. Over a period of time because of some omissions and commissions of either

the State Governments which were in power in Kashmir or of the Central Government, a good number of Kashmiri people have come to feel that the Government of India is not strictly implementing Article 370. Article 370 keeps their identity intact, which they cherish more than anything else.

In this context I may be pardoned by my BJP friends for appealing to them to desist from the view which they profess for doing away with Article 370. I came across a good number of youths in my area, who without knowing the historical background which necessitated the incorporation of Article 370 say that Kashmir is the part and parcel of our country and for this why do you need Article 370. They are quite unaware of the situation. When one partition took place, the veteran Kashmiri leader, Shere-e Kashmir, Sheikh Abdullah and the then ruler Shri Hari Singh agreed to accede Kashmir to India. A written agreement was signed in this regard. Many youths do not know this and they think that it is right to do away with Article 370. A good number of Kashmiri people, leave alone the militants who are inspired by Pakistan for it want to split the country and take some political advantage out of the disturbed condition in Kashmir, feel that Article 370 is not sincerely implemented.

So, under these circumstances abolition of Article 370 will not be in the interest of the nation and in the interest of the unity and integrity of this country. The Kashmiri people should remain with our country. I request the BJP friends to give up their demand for the abolition of Article 370.

Shri Ayub Khan was referring to the release of some militants by Shri Mufti Mohammad Sayed when his daughter was captured by some militants. I would like to ask my hon friend which party has encouraged such types of elements in our country. Is it not a fact that the Congress party has given tickets to some persons who hijacked the plane? Is it not a fact that it was your party which had encouraged Mr Bhinderawalle to weaken own the Akali party?

So, what I want to say is that instead of